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O.A. No. 17 of 2009

Nakul Charan Behera.....Applicant

Vs

Union of India & OrsRespondent

Order dated: The 27th April, 2010

CORAM:

Hon'ble Mr. B.V.Rao, Member(Judl.)

&

Hon'ble Mr. C.R.Mohapatra, Member (Admn.)

The applicant has filed this O.A. seeking following reliefs:

“ to direct the respondents to fix the pay of the applicant in the pay category of PB-3 of the 6th CPC, i.e., revised scale of Rs. 15,600-39,100/- with grade pay of Rs. 6,600/- and to pay the arrear salary with interest and cost by fixing the pay with effect from 1.1.2006.”

2. In Pursuance of the notice, the Respondents have filed preliminary counter stating that the O.A. is premature as the Respondents did not have reasonable time to consider the representation/grievance of the applicant.

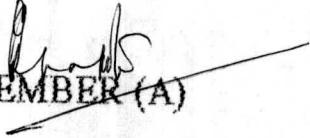
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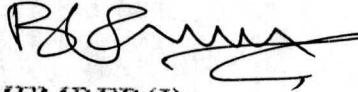
3. We have heard Shri G.Rath, Ld. Sr. Counsel for the petitioner and Shri B.K.Mohapatra, Ld. Counsel appearing for the Respondents.

4. In course of hearing, it is submitted by the Ld.

Counsel for the Respondents that during pendency of the O.A., the grievance of the applicant has been redressed. Ld. Counsel for the applicant also conceded to the same.

5. In view of the above, there remains nothing to be adjudicated in this case. Accordingly, the O.A. is disposed of. No costs.


MEMBER (A)


MEMBER (J)

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